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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 5761/2019**

ASHISH GARG

..... Petitioner

Through: Mr.Sameer Rohatgi, Mr.Manohar
Malik and Mr. Kartikay Singh,
Advocates.

versus

DIRECTORATE OF ENFORCEMENT

..... Respondent

Through: Mr. Counsel (appearance not given).

CORAM:

HON'BLE MR. JUSTICE SUDHIR KUMAR JAIN

ORDER

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24.08.2022

[Through Hybrid Mode]

CRL.M.A. 16621/2022 (EARLY HEARING)

1. The present application is filed under Section 151 of Code of Civil Procedure seeking early hearing of the present petition.
2. The counsel appearing on behalf of the petitioner seeks early hearing on the basis of judgment delivered by the Hon'ble Supreme Court in case titled as **Vijay Mandal Choudhary & Ors. V Union of India and Ors.** decided on 24.07.2022.
3. The present petition was adjourned to 24.03.2023 vide order dated 30.03.2022.
4. After considering all facts, the application is allowed and case is preponed for hearing on 05.12.2022.

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5. The date 24.03.2023 as already fixed stands cancelled.



6. List on 05.12.2022.

AUGUST 24, 2022/ik

SUDHIR KUMAR JAIN, J